

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.19
C.P. No.49/BB/2023**

IN THE MATTER OF:

Mr. Velayudham Jayavel ... Petitioner
Vs.
M/s. IDEB Investments Pvt. Ltd. & Others ... Respondent

Order under Section 98 of Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Akash Sherwal
For the Respondents : Proxy Counsel

ORDER

1. Heard the Ld. Counsel for the Petitioner and Ld. Proxy Counsel for the Respondents.
2. Ld. Counsel for the Respondents seeks short adjournment on the ground that the arguing Counsel is not available.
3. List the case on **20.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Anishma